

Nandbayee, Bayana and Rupa tehsil have been inundated in flood waters due to the breaches in Panchana dam on account of heavy rainfall in Rajasthan. Hundreds of farmers' houses have fallen apart, their crops and fodder swept away and the roads linking the villages dilapidated. I would like to know whether the Central Government has declared it a flood affected area and provided financial assistance? If not the reasons therefor and the time by which relief will be provided to this area? The State Government is doing its best but I want that the Central Government should provide additional financial assistance. The dams have developed breaches and there is a heavy loss.

The river Rupa has brought the same devastation to Kathumar tehsil in district Alwar.

Shri Prabhu Dayal Katheria (Firozabad) : Mr. Speaker, Sir, I would like to add a few words to the issue raised by hon. Rawatji. My Parliamentary Constituency is just adjacent to Agra. The Flood water started entering the area on the night of 9th at 4 O' clock in the morning. The people were asleep when they were submerged by water. A large number of cattle were killed and hundreds were affected. Crores of bighas of land belonging to farmers was ruined. Not only Agra, half of the country is flood affected. The government of India should take initiative to check floods and provide additional assistance for it.

13.09 hrs

PAPERS LAID ON THE TABLE

Notification Under Essential Commodities Act, 1955

[English]

The Minister of State in the Ministry of Industry (Department of Industrial Development and Department of Heavy Industry) (Shrimati Krishna Sahi) : Sir, I beg to lay on the Table a copy of the Cement (Quality Control) Order, 1995 (Hindi and English versions) published in Notification No. S.O. 641 (E) in Gazette of India dated the 19th July, 1995, under sub-section 3 of the Essential Commodities Act, 1955.

[Placed in Library. See No. L.T. 8001/95]

Notification Under Homoeopathy Central Council Act, 1973

The Deputy Minister in the Ministry of Health and Family Welfare (Shri Paban Singh Ghatowar) : Sir, I beg to lay on the Table a copy of the Homoeopathy Central Council (Registration) Amendment Regulations, 1994 (Hindi and English versions) published in Notification No. 7-1/92-CCH in Gazette of India dated the 7th March, 1995 under sub-section (2) of section 33 of the Homoeopathy Central Council Act, 1973.

[Placed in Library. See No. L.T. 8002/95]

13.10 hrs.

STANDING COMMITTEE ON EXTERNAL AFFAIRS

Seventh Report

[English]

Shri Inder Jit (Darjeeling) : Sir, I beg to present the Seventh report (Hindi and English versions) of the Standing Committee on External Affairs on Action Taken on the Recommendations contained in the third Report of the Committee on Passport Facilities.

13.10½ hrs.

STANDING COMMITTEE IN HUMAN RESOURCE DEVELOPMENT

Twenty-ninth, Thirtieth and Thirty-first reports

[English]

Shri Inder Jit (Darjeeling) : Sir, I beg to lay on the Table a copy each (Hindi and English versions) of the Twenty-Ninth, Thirtieth and Thirty-first Reports of the Department-related Parliamentary Standing Committee on Human Resource Development on the University Grants Commission (Amendment) Bill, 1955, functioning of Central Government Health Scheme and functioning of Central Government Hospitals respectively.

13.10¼ hrs.

STATE BANK OF INDIA (SUBSIDIARY BANKS) AMENDMENT BILL*

[English]

The Minister of State in the Ministry of Finance (Shri M.V. Chandrashekhara Murthy) : Sir, I beg to move for leave to introduce a Bill further to amend the State Bank of India (Subsidiary Banks) Act, 1959, the State Bank of Hyderabad Act, 1956 and the State Bank of Saurashtra Act, 1950.

Mr. Speaker : The question is :

That leave be granted to introduce a Bill further to amend the State Bank of India (Subsidiary Banks) Act, 1959, the State Bank of Hyderabad Act, 1956 and the State Bank of Saurashtra Act, 1950.

The motion was adopted.

Shri M.V. Chandrashekhara Murthy : Sir, I introduce the Bill.**

*Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 16-8-95.

** Introduced with the recommendation of the President.